

Wherever unclaimed money is linked with poll offences, cases have been registered. After verification that the money was not meant for bribing of voters, cash amounting to Rs.2,52,96,080/- and goods worth Rs. 14,04,87,834 had been returned.

Working of Tribunals

848. SHRI M.P. ACHUTHAN: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether the Supreme Court in L. Chandra Kumar's case (1977) 3 SCC261 has made observations that there is no uniformity in administration of tribunals created by legislations and their functioning are inefficient because there is no authority charged with supervising and fulfilling their administrative requirements;

(b) if so, whether Government has taken any steps to address the observations made by the Court;

(c) if so, the details thereof; and

(d) the steps Ministry has taken to implement the recommendations to set up an independent agency for administration of the tribunals and until then Tribunals be placed under a single nodal Ministry to oversee their working?

THE MINISTER OF LAW AND JUSTICE (SHRI SALMAN KHURSHEED): (a) Yes, Sir.

(b) to (d) The Government is seized of the matter and have made consultations with various Departments and Ministries presently administering the tribunals/authorities.

Recommendations of SC about tribunals

849. SHRI M.P. ACHUTHAN: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether the Constitution Bench of the Supreme Court, in the Union of India (UOI) vs. R. Gandhi, reported in (2010) 11 SCC 1 in relation to composition, competence, standards, qualifications, tenure, lien of service and to safeguard the independence of thought and functioning of members of tribunals, had made some recommendations;

(b) if so, the details in this regard;

(c) whether the Ministry has taken any substantive steps to ensure that these recommendations of the Court are implemented in all existing tribunals; and

(d) if so, by when the Ministry intends to complete this exercise?

THE MINISTER OF LAW AND JUSTICE (SHRI SALMAN KHURSHEED): (a) and (b) Yes, Sir. In its judgment delivered on 11.05.2010 in the Civil Appeal No 3067 of 2004 - Union of India

Vs. R. Gandhi, President, Madras Bar Association, the Supreme Court has affirmed its observations made in L. Chandra Kumar's case (1977) 3 SCC 61 that uniformity in administration of tribunals may be brought in and there is a need of a nodal authority to oversee the functioning of tribunals and authorities set up by the Central Government.

(c) The Government is seized of the matter and have made consultations with various Departments and Ministries presently administering the tribunals/authorities.

(d) It is not possible to indicate any time limit to complete the above exercise as the final view has not been firmed up.

Training for young advocates

850. SHRI NAND KUMAR SAI: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether Government has launched a scheme to train young advocates practising in Magistrate and Munsif Courts in the country;

(b) the details of the salient features of the said scheme;

(c) the objectives of the said scheme; and

(d) the details of the criteria fixed for selection of practising advocates under the said scheme?

THE MINISTER OF LAW AND JUSTICE (SHRI SALMAN KHURSHEED): (a) Yes, Sir. A Scheme called "Rajiv Gandhi Adhivakta Prashikshan Yojana (Rajiv Gandhi Advocate's Training Scheme)" has been launched to ensure motivation and encouragement of young lawyers and to give them professional training. The said Scheme is available on this Ministry's website (lawmin.nic.in).

(b) Salient features of the said scheme are:-

- Each year, from each State, not more than ten and depending upon the population of the State, practicing young advocates, shall be selected for professional training.
- While selecting candidates, preference shall be given to those who belong to Scheduled Castes, Scheduled Tribes, Other Backward Classes and physically handicapped advocates.
- Each year, application from desired candidates shall be invited. Wide publicity of the scheme and invitation of application shall be given. Applications shall be scrutinised to verify the eligibility conditions.
- Training will be of two months. One Professional training to select candidates shall be given by a National Law School/University nominated by the Central Government.